

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1379

ANSWERED ON:01.12.2005

DISABLED QUOTA IN NGOS

Gaikwad Shri Eknath Mahadeo;Mane Smt. Nivedita;Singh Shri Kirti Vardhan

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government is aware that under the revised General Financial Rules the reservation for disabled persons in employment with Non-Governmental Organisation (NGOs) has been taken away;

(b) if so, the reasons therefor;

(c) whether the financial aid provided by the Government to the NGOs has been substantially raised compared to disabled persons; and

(d) if so, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) & (b) There was no provision under the pre-revised General Financial Rules for reservation to persons with disabilities in employment with Non-Governmental Organisations and hence the question of taking away this benefit does not arise.

(c) No, Sir.

(d) Does not arise.